

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.218/GT/2019

Subject : Petition for determination of project specific tariff in respect of NLC Solar Power Station I (20 MW) - 2X10 MW (AC) solar PV power projects integrated with 8 MWhr Battery Storage System (BESS) in South Andaman at Attam Pahad and Dollygunj.

Petitioner : NLC India Limited

Respondent : Secretary (Power) Andaman & Nicobar Administration

Date of hearing : **13.2.2020**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri M.G.Ramachandran, Senior Advocate, NLCIL
Ms. Poorva Saigal, Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL

Record of Proceedings

This Petition has been filed by NLC India Limited (NLCIL) for determination of project specific tariff in respect of NLC Solar Power Station I (20 MW) - 2X10 MW (AC) solar PV power projects integrated with 8 MWhr Battery Storage System (BESS) in South Andaman at Attam Pahad and Dollygunj.

2. During the hearing, the learned Senior counsel for the Petitioner submitted the following:

(a) The Petitioner had invited bids on EPC basis through competitive bidding for 20 MW (2 x 10 MW Solar PV System with BESS). M/s Larsen & Toubro was selected as the successful bidder. The Letter of Award (LoA) dated 12.10.2018 was issued to the selected bidder with time schedule of 17 months from the date of LoA.

(b) 2.5 MW Solar PV out of the 20 MW Solar Project with BESS has been commissioned on 31.12.2018. The power generated from this 2.5 MW Solar PV commissioned project is being sold to the Andaman & Nicobar Administration. The remaining solar capacity including BESS is yet to be commissioned.

(c) Since electricity is being supplied to the Respondent from the project, the Commission may consider the grant of interim tariff for the purpose of billing.

3. The Commission directed the Petitioner to file the following additional information, on affidavit, with copy to the Respondent, on or before **5.3.2020**:

- (a) *Detailed rationale including generation profiling and load profiling to ascertain the battery size for smoothening application of the project;*
- (b) *Supplementary PPA signed with the beneficiary indicating the adoption of 2.5 MW Solar PV capacity commissioned on 31.12.2018 as a part commissioned capacity;*
- (c) *Detailed note on the debt portion of the project cost including but not limited to the loan sanction letter, rate of borrowing of loan, repayment schedule of loan, rate of borrowing for working capital, payment schedule etc.;*



- (d) Detailed note on the projections for CUF of the project (i.e. CUF for 2.5 MW Solar PV commissioned project as 17.97% and the CUF for the entire 20 MW Solar PV project with BESS as 15.33%). Generation statements for the past 1 year from the date of commissioning i.e. 31.12.2018 of 2.5 MW capacity be also included;
- (e) Detailed note on the BESS, including battery chemistry, battery make/model, technical data, performance parameters and the applicable losses which result in a reduced CUF of 15.33% as against 17.97% for the 2.5 MW commissioned capacity. Technical data sheets by the battery manufacturer also be included;
- (f) Request for Selection (RfS) document and the bid submitted by the successful bidder M/s Larsen and Toubro;
- (g) Methodology for computing the capital cost and O&M cost for the 2.5 MW solar PV commissioned capacity in the event of the lump sum contract awarded for the 20 MW Solar PV with BESS to the EPC contractor and actual expenses towards commissioning of 2.5MW capacity.

4. The Respondent shall file its reply on or before **20.3.2020**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **27.3.2020**. Pleadings shall be completed by the parties within the due dates mentioned.

5. As regards the prayer for interim tariff, the Commission observed that the same will be considered, subject to submission of the aforesaid additional information by the Petitioner.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

